

C O N T E N T S

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<u>S U B J E C T</u>	<u>P A G E S</u>
ANNOUNCEMENT BY THE SPEAKER	
Welcome to Parliamentary Delegation from the Republic of Korea	5
OBITUARY REFERENCES	6-7
ORAL ANSWER TO QUESTION	
Starred Question No. 201	9-14
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 202 to 220	15-66
Unstarred Question Nos. 2301 to 2530	67-556

PAPERS LAID ON THE TABLE 558-586

STANDING COMMITTEE ON EXTERNAL AFFAIRS

21st Report 587

STANDING COMMITTEE ON FINANCE

57th to 61st Reports 587-588

**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS
AND PUBLIC DISTRIBUTION**

20th and 21st Reports 588

STANDING COMMITTEE ON URBAN DEVELOPMENT

22nd Report 589

**STANDING COMMITTEE ON HUMAN RESOURCE
DEVELOPMENT**

304th and 305th Reports 589

BUSINESS OF THE HOUSE 590-597

ANNEXURE – I

Member-wise Index to Starred Questions 598

Member-wise Index to Unstarred Questions 599-604

ANNEXURE – II

Ministry-wise Index to Starred Questions 605

Ministry-wise Index to Unstarred Questions 606

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Friday, March 9, 2018/Phalguna 18, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

ANNOUNCEMENT BY THE SPEAKER**Welcome to Parliamentary Delegation from the Republic of Korea**

HON. SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the hon. Members of the House, I have great pleasure in welcoming H.E. Mr. Chung Sye Kyun, Speaker of the National Assembly of the Republic of Korea and Members of the Parliamentary Delegation from the Republic of Korea who are on a visit to India as our honoured guests.

They arrived in India on Thursday, the 8th March, 2018. They are now seated in the Special Box. During their stay in India, they will also visit Agra. We wish them a happy and fruitful stay in our country. Through them, we convey our greetings and best wishes to the Parliament, the Government, and the friendly people of the Republic of Korea.

11 02 hrs

OBITUARY REFERENCES

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे सभा को तीन पूर्व सदस्यों श्रीमती श्यामा सिंह, श्री भानु कुमार शास्त्री और श्री प्रबोध पांडा के दुखद निधन के बारे में सूचित करना है।

श्रीमती श्यामा सिंह बिहार के औरंगाबाद संसदीय निर्वाचन क्षेत्र से तेरहवीं लोक सभा की सदस्य थीं। वह मानव संसाधन विकास संबंधी समिति और महिलाओं को शक्तियां प्रदान करने संबंधी समिति (Committee on Empowerment of Women) की सदस्य थीं।

श्रीमती सिंह एक सक्रिय सामाजिक कार्यकर्ता थीं और उन्होंने समाज के वंचित वर्गों के उत्थान के लिए कार्य किया।

श्रीमती श्यामा सिंह का निधन 11 सितम्बर, 2017 को 75 वर्ष की आयु में दिल्ली में हुआ।

श्री भानु कुमार शास्त्री राजस्थान के उदयपुर संसदीय निर्वाचन क्षेत्र से छठी लोक सभा के सदस्य थे।

श्री शास्त्री सरकारी उपक्रमों संबंधी समिति और सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति के सदस्य थे। श्री शास्त्री वर्ष 1972 से 1976 तक राजस्थान विधान सभा के सदस्य भी थे।

श्री भानु कुमार शास्त्री का निधन 24 फरवरी, 2018 को 92 वर्ष की आयु में उदयपुर, राजस्थान में हुआ।

श्री प्रबोध पांडा पश्चिम बंगाल के मेदिनीपुर संसदीय निर्वाचन क्षेत्र से तेरहवीं से पंद्रहवीं लोक सभा के सदस्य थे। श्री पांडा प्राक्कलन समिति और गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति के सदस्य थे। श्री पांडा एक लेखक भी थे और उन्होंने बांग्ला में कई पुस्तकें लिखी थीं।

श्री प्रबोध पांडा का निधन 27 फरवरी, 2018 को 72 वर्ष की आयु में कोलकाता, पश्चिम बंगाल में हुआ।

हम अपने पूर्व साथियों के निधन पर गहरा शोक व्यक्त करते हैं। मुझे विश्वास है कि शोक-संतप्त परिवारों के प्रति अपनी संवेदना व्यक्त करने में यह सभा मेरे साथ है।

अब यह सभा दिवंगत आत्माओं के सम्मान में कुछ देर मौन रहेगी।

11 03 hrs

(The Members then stood in silence for a short while.)

...(व्यवधान)

माननीय अध्यक्ष : अब शांति के बाद हंगामा !

...(व्यवधान)

11 05 hrs

(At this stage, Prof. A.S.R. Naik, Shrimati V. Sathyabama, Shri Jayadev Galla, Shri Y.S. Avinash Reddy and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

11 06 hrs

ORAL ANSWER TO QUESTION

(Q. 201)

माननीय अध्यक्ष : श्री जितेन्द्र चौधरी - उपस्थित नहीं।

...(व्यवधान)

माननीय अध्यक्ष : डॉ. अंशुल वर्मा - उपस्थित नहीं।

...(व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री।

...(व्यवधान)

श्री अश्विनी कुमार चौबे : माननीय अध्यक्ष जी, राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) की प्रजनन, मातृ नवजात, शिशु एवं किशोर (आरएमएनसीएच+ए) कार्यनीति के तहत बाल स्वास्थ्य कार्यक्रम व्यापक रूप से उन कार्यक्रमों को एकीकृत करता है जो बाल स्वास्थ्य एवं पोषण संबंधी स्थिति में सुधार लाते हैं तथा पांच वर्ष से कम आयु के बच्चों की मृत्यु तथा कुपोषण संबंधी कारकों का निवारण करते हैं।

बाल स्वास्थ्य संकेतक के अनुसार 5 वर्ष से कम आयु के बच्चों की मृत्यु दर वर्तमान में 39 है। एनपीएच 2025 तक 23 है। नवजात मृत्यु दर (पहले चार सप्ताह के भीतर) 24 और 2025 तक 16 है। शिशु मृत्यु दर (1 वर्ष के भीतर) 34 और 2019 तक 28 है।

मौतों की वर्तमान स्थिति यह दर्शाती है कि 5 वर्ष से कम आयु के बच्चों की वर्ष 2015 में हुई 10.8 लाख मौतों की तुलना में वर्ष 2016 में अनुमानतः 96 लाख मौतें हुईं पांच वर्ष से कम आयु की हुई कुल मौतों में से 8.4 लाख मौतें, जन्म के पहले वर्ष के भीतर हुईं तथा 5.9 लाख मौतें जन्म के पहले महीने के भीतर हुईं ... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 12. 00 o' Clock.

11 08 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12 00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

... (Interruptions)

(At this stage, Shri Jayadev Galla, Shrimati K. Maragatham, Shri B. Vinod Kumar, Shri Adhir Ranjan Chowdhury and some other hon. Members came and stood on the floor near the Table.)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। यद्यपि मामले महत्वपूर्ण हैं, तथापि इनके लिए कार्यवाही में व्यवधान डालना अनिवार्य नहीं है। मैंने स्थगन प्रस्ताव की किसी भी सूचना को अनुमति प्रदान नहीं की है।

...(व्यवधान)

12 02 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): I beg to lay on the Table a copy of the Indian Red Cross Society Branch Committees Rules, 2017 (Hindi and English versions) published in Notification No. F. No. 12017/01/09/Diss published in Gazette of India dated 28th December, 2017 under sub-section (2) of Section 5 of the Indian Red Cross Society Act, 1920.

(Placed in Library, See No. LT 8819/16/18)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2016-2017.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2016-2017.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8820 /16/18)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8821/16/18)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2015-2016.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8822/16/18)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): On behalf of Shri Shiv Pratap Shukla, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 & 1980:-

- (i) The Punjab & Sind Bank (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. PSB/PEN/AMEND/1/2017 in Gazette of India dated 21st December, 2017.

- (ii) The Indian Bank (Employees') Pension (Amendment) Regulations, 2016 published in Notification No. F. No. Pen/1/17 in Gazette of India dated 11th January, 2018.
- (iii) The Punjab & Sind Bank (Officers') Service (Amendment) Regulations, 2010 published in Notification No. F. No. PSB/STAFF/OSR/2017-A in Gazette of India dated 21st December, 2017.
- (iv) The Syndicate Bank (Officers') Service (Amendment) Regulations, 2017 published in Notification No. F. No. 1800/0089/PD:IRD(O)/R.68 in Gazette of India dated 28th December, 2017.
- (v) The Bank of Baroda (Officers') Service (Amendment) Regulations, 2017 published in Notification No. F. No. HO:HR-OPS:OSR&IR:282 in Gazette of India dated 12th December, 2017.
- (vi) The UCO Bank (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. HO/PSD/PEN/2017-18/77 in Gazette of India dated 20th November, 2017.
- (vii) The Vijaya Bank (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. VB/PER/PA&PD/7566/2017 in Gazette of India dated 13th November, 2017.

- (viii) The Union Bank of India (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. 6113 in Gazette of India dated 28th December, 2017.
- (ix) The Central Bank of India (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. CO:HRD:PEN:444 in Gazette of India dated 20th September, 2017.
- (x) The Indian Bank (Officers') Service (Amendment) Regulations, 2017 published in Notification No. F. No. INDIANBANK/IRC/G-9/2017-18 in Gazette of India dated 11th January, 2018.
- (xi) The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. HO:HR:OPS:PEN:109/6113 in Gazette of India dated 8th August, 2017.
- (xii) The Punjab National Bank (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. HO:PENSION:MISC 2017 in weekly Gazette of India dated 2nd February, 2018.
- (xiii) The Oriental Bank of Commerce (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. 3949 in Gazette of India dated 17th January, 2018.
- (xiv) The Dena Bank (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No.

DB/HO/PN/1021/2017 in Gazette of India dated 25th January, 2018.

- (xv) The Punjab National Bank (Officers') Service (Amendment) Regulations, 2010 published in Notification No. 2 in weekly Gazette of India dated 19th January, 2018.
- (xvi) The Union Bank of India (Officers') Service (Amendment) Regulations, 2017 published in Notification No. F. No. Co:ERD:4489:2017 in Gazette of India dated 6th November, 2017.

(Placed in Library, See No. LT 8823/16/18)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) G.S.R.42(E) published in Gazette of India dated 18th January, 2018, together with an explanatory memorandum providing exemption from custom duties for temporary imports of equipment for press, sound broadcasting, television broadcasting, testing, measuring, calibration and sports goods on production of an Admission Temporaire-Temporary Admission Carnet on the condition of re-export within a period of two months and period of two months may be extended for a further period of two months in the public interest.
- (ii) S.O.478(E) published in Gazette of India dated 31st January, 2018, together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (iii) Notification No. 11/2018-Customs (N.T.) dated 1st February, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iv) S.O.668(E) published in Gazette of India dated 15th February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (v) Notification No. 13/2018-Customs (N.T.) dated 15th February, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vi) G.S.R.109(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.

- (vii) G.S.R.110(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt levy of the whole of the Educational Cess on all goods in the First schedule to the Customs Tariff Act, 1975.
- (viii) G.S.R.111(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt levy of the whole of the Secondary and Higher Education Cess on all goods in the First schedule to the Customs Tariff Act, 1975.
- (ix) G.S.R.112(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 69/2004-Cus., dated 9th July, 2004.
- (x) G.S.R.113(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 28/2007-Cus., dated 1st March, 2007.
- (xi) G.S.R.114(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt specified goods from the whole of levy of Social Welfare Surcharge.

- (xii) G.S.R.115(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt specified goods from the levy of Social Welfare Surcharge in excess of 3%.
- (xiii) G.S.R.116(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt Integrated tax and goods and Services Tax compensation cess on imported goods from the whole of levy of Social Welfare Surcharge.
- (xiv) G.S.R.117(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 82/2017-Cus., dated 27th October, 2017.
- (xv) G.S.R.118(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 6/2015-Cus., dated 1st March, 2015.
- (xvi) G.S.R.119(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 7/2015-Cus., dated 1st March, 2015.
- (xvii) G.S.R.120(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 57/1998-Cus., dated 1st August, 1998.

- (xviii) G.S.R.121(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 59/1999-Cus., dated 11th May, 1999.
- (xix) G.S.R.122(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt Additional Duty of Customs (Road Cess) levied under section 103 of the Finance (No. 2) Act, 1998.
- (xx) G.S.R.123(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt Additional Duty of Customs (Road Cess) levied under section 116 of the Finance Act, 1999.
- (xxi) G.S.R.124(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt Additional Duty of Customs (CVD), in lieu of Additional Duty of Excise (Road and Infrastructure Cess) levied under clause 110 of the Finance Bill, 2018.
- (xxii) G.S.R.125(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 57/2017-Cus., dated 30th June, 2017.

(xxiii) G.S.R.126(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.

(xxiv) G.S.R.92(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.

(Placed in Library, See No. LT 8824/16/18)

(3) A copy of the Notification No. G.S.R.93(E) (Hindi and English versions) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017-Compensation Cess (Rate), dated 28th June, 2017 under Section 13 of the Compensation Cess Goods and Service Tax Act, 2017.

(Placed in Library, See No. LT 8825/16/18)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R.142(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 7/2018-C.E., dated 2nd February, 2018.

- (ii) G.S.R.143(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 8/2018-C.E., dated 2nd February, 2018.
- (iii) G.S.R.144(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 11/2018-C.E., dated 2nd February, 2018.
- (iv) G.S.R.127(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 10/2015-C.E., dated 1st March, 2015.
- (v) G.S.R.128(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 11/2015-C.E., dated 1st March, 2015.
- (vi) G.S.R.129(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 38/2004-C.E., dated 4th August, 2004.
- (vii) G.S.R.130(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 62/2008-C.E., dated 24th December, 2008.
- (viii) G.S.R.131(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 21/2009-C.E., dated 7th July, 2009.

- (ix) G.S.R.132(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 29/2002-C.E., dated 13th May, 2002.
- (x) G.S.R.133(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt Additional Duty of Excise (Road Cess), levied under section 111 of the Finance (No. 2) Act, 1998.
- (xi) G.S.R.134(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt Additional Duty of Excise (Road Cess), levied under section 133 of the Finance Act, 1999.
- (xii) G.S.R.135(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in Notification No. 11/2017-C.E., dated 30th June, 2017.
- (xiii) G.S.R.136(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt duties of excise on the goods falling within the Fourth Schedule to the Central Excise Act., 1944, in excess of amount calculated at the rate of 50%.
- (xiv) G.S.R.137(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt the 5% ethanol blended petrol from the additional duty of

excise (road and infrastructure cess) levied under clause 110 of the Finance Bill 2018.

- (xv) G.S.R.138(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt the 10% ethanol blended petrol from the additional duty of excise (road and infrastructure cess) levied under clause 110 of the Finance Bill 2018.
- (xvi) G.S.R.139(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt high speed diesel oil blended with alkyl esters of long chain fatty acids obtained from vegetable oils, commonly known as bio-diesels, up to 20% by volume, that is, a blend, consisting 80% or more of high speed diesel oil from the additional duty of excise (road and infrastructure cess) levied under clause 110 of the Finance Bill 2018.

(Placed in Library, See No. LT 8826/16/18)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.23(E) published in Gazette of India dated 12th January, 2018 together with an explanatory memorandum *seeking to withdraw the order of abeyance of notification No. 30/2017 dated 16.06.2017 in view of the final order of High Court of Madras dated 06.11.2017 in respect of Writ Petition No. 12950 of 2017.*

Notification 30/2017-customs (ADD) was issued to prescribed anti-dumping duty on clear Float Glass of nominal thickness ranging from 4mm to 12 mm (both inclusive) produced and exported by M/s Tariq Glass Industries Ltd, Pakistan, originating in or exported from Pakistan, based on the final findings. This notification was kept in abeyance in view of the order Hon'ble Madras High Court in Writ petition no. 12950 of 2017 dated the 25th May, 2017 of Hon'ble High Court..

- (ii) G.S.R.38(E) published in Gazette of India dated 17th January, 2018 together with an explanatory memorandum seeks to revoke/rescind notification No. 40/2012-customs (ADD), dated the 30.08.2012, under which anti-dumping duty was imposed on imports of 'Metronidazole' originating in, or exported from, People's Republic of China in compliance of final order of Hon'ble Delhi High court of, in the writ petition No. 7464/2017. Further, notification also seeks to provide refund of anti-dumping duty paid on and after 29th August, 2017, under notification No. 40/2012 Customs (ADD) dated 30.08.2012, to person who in fact paid the ADD without passing on the burden, in accordance with law.

(Placed in Library, See No. LT 8827/16/18)

(6) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- (i) G.S.R.141(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to postpone the coming into force of the e-way Bill rules.
- (ii) G.S.R.80(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 1/2017-Central Tax (Rate) dated 28th June, 2017.
- (iii) G.S.R.81(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 2/2017-Central Tax (Rate) dated 28th June, 2017.
- (iv) G.S.R.82(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum prescribing concessional rate of Central tax on old and used vehicles subject to specified conditions.
- (v) G.S.R.83(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 45/2017-Central Tax (Rate) dated 14th November, 2017.
- (vi) G.S.R.64(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain

amendments in Notification No. 11/2017-Central Tax (Rate) dated 28th June, 2017.

(vii) G.S.R.65(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 12/2017-Central Tax (Rate) dated 28th June, 2017.

(viii) G.S.R.66(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 13/2017-Central Tax (Rate) dated 28th June, 2017.

(ix) G.S.R.67(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to provide special procedure with respect to payment of tax by registered person supplying service by way of construction against transfer of development right and vice versa.

(x) G.S.R.68(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to exempt Central Government's share of Profit Petroleum from Central Tax.

(Placed in Library, See No. LT 8828/16/18)

(7) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

- (i) G.S.R.84(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017-Integrated Tax (Rate), dated 28th June, 2017.
- (ii) G.S.R.85(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 2/2017-Integrated Tax (Rate), dated 28th June, 2017.
- (iii) G.S.R.86(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum prescribing concessional rate of integrated tax on old and used vehicles, subject to specified conditions.
- (iv) G.S.R.87(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 47/2017-Integrated Tax (Rate), dated 14th November, 2017.
- (v) G.S.R.69(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 8/2017-Integrated Tax (Rate), dated 28th June, 2017.
- (vi) G.S.R.70(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain

amendments in the Notification No. 9/2017-Integrated Tax (Rate), dated 28th June, 2017.

- (vii) G.S.R.71(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 10/2017-Integrated Tax (Rate), dated 28th June, 2017.
- (viii) G.S.R.72(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to provide special procedure with respect to payment of tax by registered person supplying service by way of construction against transfer of development right and *vice-versa*.
- (ix) G.S.R.73(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to exempt Central Government's share of Profit petroleum from Integrated Tax.
- (x) G.S.R.74(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to exempt royalty and license fee from Integrated tax to the extent it is paid on the consideration attributable to royalty and license fee included in transaction value under Rule 10(1)(c) of Customs Valuation (Determination of value of imported Goods) Rule, 2007.

(Placed in Library, See No. LT 8829/16/18)

(8) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-

- (i) G.S.R.88(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017-Union Territory Tax (Rate), dated 28th June, 2017.
- (ii) G.S.R.89(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 2/2017-Union Territory Tax (Rate), dated 28th June, 2017.
- (iii) G.S.R.90(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum prescribing concessional rate of Union territory tax on old and used vehicles subject to specified conditions.
- (iv) G.S.R.91(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 45/2017-Union Territory Tax (Rate), dated 14th November, 2017.
- (v) G.S.R.75(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 11/2017-Union Territory Tax (Rate), dated 28th June, 2017.

- (vi) G.S.R.76(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 12/2017-Union Territory Tax (Rate), dated 28th June, 2017.
- (vii) G.S.R.77(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 13/2017-Union Territory Tax (Rate), dated 28th June, 2017.
- (viii) G.S.R.78(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to provide special procedure with respect to payment of tax by registered person supplying service by way of construction against transfer of development right and vice versa.
- (ix) G.S.R.79(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to exempt Central Government's share of profit Petroleum from Union Territory Tax.

(Placed in Library, See No. LT 8830/16/18)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): I beg to lay on the Table:-

(1) A copy each of the following Annual Reports (Hindi and English versions) for the year 2016-2017 alongwith Audited Accounts in respect of the following centres:-

- (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.

(Placed in Library, See No. LT 8831/16/18)

- (ii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.

(Placed in Library, See No. LT 8832/16/18)

- (iii) Population Research Centre (Panjab University), Chandigarh.

(Placed in Library, See No. LT 8833/16/18)

- (iv) Population Research Centre (Department of Economics, University of Lucknow), Lucknow.

(Placed in Library, See No. LT 8834/16/18)

- (v) Population Research Centre (Department of Economics, University of Kashmir), Srinagar.

(Placed in Library, See No. LT 8835/16/18)

- (vi) Population Research Centre (University of Kerala), Thiruvananthapuram.

(Placed in Library, See No. LT 8836/16/18)

- (vii) Population Research Centre (Mohanlal Sukhadia University), Udaipur.

(Placed in Library, See No. LT 8837/16/18)

- (viii) Population Research Centre (Andhra University), Visakhapatnam.

- (2) A copy each of the Review (Hindi and English versions) by the Government of the working of the above mentioned centres for the year 2016-2017.

- (3) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8838/16/18)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND
MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI
P.P. CHAUDHARY): I beg to lay on the Table a copy of the Annual Report
(Hindi and English versions) on the working and Administration of the
Companies Act, 2013 for the year ended 31st March, 2017.

(Placed in Library, See No. LT 8839/16/18)

... (*Interruptions*)

12 03 hrs

STANDING COMMITTEE ON EXTERNAL AFFAIRS

21st Report

श्री शरद त्रिपाठी (संत कबीर नगर) : अध्यक्ष महोदया, मैं वर्ष 2018-19 के लिए विदेश मंत्रालय की अनुदानों की मांगों के बारे में विदेशी मामलों संबंधी स्थायी समिति का 21वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ। ... (व्यवधान)

12 03½ hrs

STANDING COMMITTEE ON FINANCE

57th to 61st Reports

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Fifty-seventh Report on 'Demands for Grants (2018-19) of the Ministry of Finance (Department of Economic Affairs, Expenditure, Financial Services and Investment & Public Asset Management)'.
 - (2) Fifty-eighth Report on 'Demands for Grants (2018-19) of the Ministry of Finance (Department of Revenue)'.
 - (3) Fifty-ninth Report on 'Demands for Grants (2018-19) of the Ministry of Corporate Affairs'.
 - (4) Sixtieth Report on 'Demands for Grants (2018-19) of the Ministry of Planning (NITI)'.
 - (5) Sixty-first Report on 'Demands for Grants (2018-19) of the Ministry of Statistics and Programme Implementation'.
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12 04 hrs

STANDING COMMITTEE ON FOOD ,CONSUMER AFFAIRS
AND PUBLIC DISTRIBUTION
20th and 21st Reports

श्री भोला सिंह (बुलंदशहर) : अध्यक्ष महोदया, मैं खाद्य, उपभोक्ता मामले और सार्वजनिक वितरण संबंधी स्थायी समिति (2017-18) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) की अनुदानों की मांगों (2018-19) के बारे में 20वां प्रतिवेदन।
 - (2) उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (उपभोक्ता मामले विभाग) की अनुदानों की मांगों (2018-19) के बारे में 21वां प्रतिवेदन।
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12 04½ hrs

STANDING COMMITTEE ON URBAN DEVELOPMENT
22nd Report

SHRI DHARAM VIRA GANDHI (PATIALA): I beg to present the Twenty-second Report (Hindi and English versions) of the Standing Committee on Urban Development on Demands for Grants (2018-19) of the Ministry of Housing and Urban Affairs.

... (*Interruptions*)

12 05 hrs

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT
304th and 305th Reports

श्री हरि ओम पाण्डेय (अम्बेडकर नगर) : अध्यक्ष महोदया, मैं मानव संसाधन विकास संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) महिला और बाल विकास मंत्रालय की अनुदानों की मांगों 2018-19 (मांग संख्या 98) के बारे में 304वां प्रतिवेदन।
 - (2) मानव संसाधन विकास मंत्रालय विद्यालय शिक्षा और साक्षरता विभाग की अनुदानों की मांगों 2018-19 (मांग संख्या 57) के बारे में 305वां प्रतिवेदन।
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12 05½ hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): Madam Speaker, with your permission, I rise to announce that Government Business during the week commencing Monday, the 12th of March, 2018 will consist of:-

1. Consideration of any items of Government Business carried over from today's order paper: [it contains (a) Discussion and voting on Demands for Grants under the control of the Ministry of Railways for 2018-19 and (b) Discussion and voting on Demands for Grants under the control of the Ministry of Agriculture and Farmers' Welfare for 2018-19]
2. Discussion and voting on Demands for Grants under the control of following Ministries for 2018-19:-
 - (a) Social Justice and Empowerment
 - (b) Health and Family Welfare
 - (c) Youth Affairs and Sports
 - (d) Road Transport and Highways
3. Consideration and passing of the Appropriation Bill relating to following Demands for Grants:-
 - (a) Demands for Grants for 2018-19
 - (b) Supplementary Demands for Grants for 2017-18

4. Guillotining of outstanding Demands for Grants in respect of Union Budget for 2018-19
5. Consideration and passing of the Finance Bill, 2018
6. Consideration and passing of the following Bills:-
 - (a) The Payment of Gratuity (Amendment) Bill, 2017
 - (b) The Dentists (Amendment) Bill, 2017
 - (c) The Negotiable Instruments (Amendment) Bill, 2017
 - (d) The Specific Relief (Amendment) Bill, 2017
 - (e) The Public Premises (Eviction of Un-authorized Occupants) Amendment Bill, 2017
 - (f) The National Sports University Bill, 2018

... (*Interruptions*)

HON. SPEAKER: Submissions by Members may be treated as laid on the Table of the House.

***श्रीमती रमा देवी (शिवहर) :** अगले सप्ताह की लोक सभा की कार्यवाही के दौरान मेरे निम्नलिखित एजेन्डों को शामिल करने हेतु अनुमति प्रदान करने की कृपा करें।

1. मेरे संसदीय क्षेत्र पूर्वी चम्पारण जिला के मधुबन प्रखंड में स्थित मधुबन डाकघर का भवन बहुत ही जर्जर हालत है जिसके कारण डाक संबंधी कार्य करने एवं डाकघर में आने जाने वालों को कई दिक्कत का सामना करना पड़ रहा है, मधुबन डाकघर के भवन निर्माण कार्य एवं उक्त डाकघर पर आधुनिक तकनीकी पर आधारित डाक संबंधी सेवा शुरू करने का कार्य।
2. मेरे संसदीय क्षेत्र सीतामढ़ी जिले के बेलसंड-छतौनी पथ पर निर्मित बसौल आर सीसी पुल बनकर तैयार हो गया है भूमि अधग्रहण के अभाव में इसका एप्रोच रोड अभी तक नहीं बना है

*Laid on the Table.

सीतामढ़ी जिले के बेलसंड एवं शिवहर जिले के तरियाणी प्रखंड को परस्पर आपस में जोड़ने वाले इस लाईफ लाईन सड़क पुल के एप्रोच रोड का शीघ्र निर्माण शुरू करने का कार्य ।

***श्री अजय मिश्रा टेनी (खीरी):** महोदया, मैं अगले सप्ताह की कार्यसूची में निम्नलिखित विषयों को शामिल करने का अनुरोध करता हूँ:-

1. 2005 के पश्चात् राजकीय सेवाओं में नियुक्त शिक्षक एवं कर्मचारियों हेतु पुरानी पेंशन योजना लागू की जाए। वर्तमान में राजस्थान एवं मध्य प्रदेश सरकारें पुरानी पेंशन योजना को लागू कर चुकी हैं। अतः पूरे देश में उक्त पेंशन योजना पुनः शुरू करने पर विचार किया जाए।
2. रक्षा मंत्रालय द्वारा संचालित आयुध कारखानों में नागरिक उपयोग के शस्त्रों का निर्माण रोककर इन आयुध कारखानों का उपयोग केवल सेना की आवश्यकतानुसार फौज के लिए उन्नत किस्म के शास्त्र तथा उपकरणों के निर्माण हेतु करने पर विचार किया जाए।

***SHRI MULLAPPALLY RAMACHANDRAN (VADAKARA):**

1. The alarming and uncontrolled increase in bad loans and consequent NPAs in Public Sector Banks which raises fear of economic recession.
2. The unabated vandalization and defacing of statues of National leaders which action conveys a very wrong message to posterity.

***श्री विष्णु दयाल राम (पलामू):** मैं अनुरोध करता हूँ कि मेरे संसदीय क्षेत्र के लोक महत्व के निम्नलिखित विषयों को अगले सप्ताह की कार्य सूची में शामिल किया जाय:-

1. झारखण्ड की राजधानी रांची से एन.एच. 75 मेरे संसदीय क्षेत्र के डालटनगंज होते हुए मुडीसेमर, उत्तर प्रदेश की सीमा तक जाती है। विदित है कि रांची से एनएच 75 कुडू तक का फोरलेन का कार्य प्रारंभ है। एनएच 75 कुडू से वाया डालटनगंज होते हुए गढ़वा जिले के मुडीसेमर, (उत्तर प्रदेश) की सीमा तक फोर लेन किया जाए।

*Laid on the Table.

2. मेरे संसदीय क्षेत्र पलामू, (झारखण्ड) के दोनो जिले पलामू एवं गढ़वा जिला बहुत हद तक क्रमशः बिहार सोन एवं (रिहन्द) उत्तरप्रदेश के ग्रीड से बिजली की आपूर्ति पर निर्भर करते हैं जिसके कारण इन दोनों जिलों को पर्याप्त मात्रा में बिजली नहीं मिल पाती है। वैसी परिस्थिति में बिजली की आपूर्ति में सुधार लाने हेतु भवनाथपुर (गढ़वा) में थर्मल पावर प्लांट की स्थापना की जाए।

***SHRI N. K. PREMACHANDRAN (KOLLAM):** Crisis in Cashew Industry due to the imposition of customs duty and necessity of a comprehensive package for the revival of the Cashew Industry. Waiver of Road and infrastructure cess for diesel used by mechanised fishing vessels for fishing.

***श्री नारणभाई कछाड़िया (अमरेली):** मेरे संसदीय क्षेत्र अमरेली में केन्द्रीय विद्यालय स्थापना के संदर्भ में आपका ध्यान आकर्षित करना चाहूंगा। मैं 15वीं लोक सभा से लगातार अमरेली में केन्द्रीय विद्यालय खोलने के संदर्भ में सदन में इस विषय को उठा रहा हूँ। लेकिन अभी तक इस विषय में कोई प्रगति नहीं हुई है। यूपीए सरकार में बीजेपी शासित प्रदेशों के प्रति अनदेखी होती थी, जिसके कारण 15वीं लोक सभा में मेरा प्रयास असफल रहा। लेकिन हमारी सरकार शिक्षा को लेकर बहुत ही बचनबद्ध है, उसमें किसी प्रकार का कोई समझौता नहीं करती है। हमारी सरकार मेरे संसदीय क्षेत्र अमरेली में एक साल पहले ही केन्द्रीय विद्यालय को मंजूरी दे चुकी है। लेकिन हमारे जिले के कलेक्टर एवं केन्द्रीय विद्यालय संगठन के अधिकारियों द्वारा भूमि संबंधित नियमों का हवाला देकर मामले की अनदेखी की जा रही है, जिससे अमरेली की जनता को केन्द्रीय विद्यालय का लाभ नहीं मिल पा रहा है और वहां के अभिभावक अपने बच्चों को केन्द्रीय विद्यालय में पढ़ाने से वंचित रह रहे हैं। अमरेली में शहर के अंदर कई एकड़ सरकारी भूमि अवैध रूप से कुछ अमीर व्यक्तियों ने गौशाला के नाम पर कब्जा कर रखी है, और दो-चार गायें रखकर भूमि अपने निजी प्रयोग में ला रहे हैं, और जब हम सतर्कता निगरानी समिति के दौरान कलेक्टर से केन्द्रीय विद्यालय खोलने का

*Laid on the table.

विषय रखते हैं , तो शहर के अंदर जमीन नहीं होने का हवाला देकर अपने को मामले से अलग कर लेते हैं जबकि गौशाला शहर के बाहर चलायी जा सकती है तथा भूमि को केन्द्रीय विद्यालय संगठन को देकर केन्द्रीय विद्यालय की स्थापना अमरेली जिले में हो सकती है।

अतः मेरा आपसे निवेदन है कि इस मामले को संज्ञान में लेकर अमरेली में केन्द्रीय विद्यालय की स्थापना शीघ्र अतिशीघ्र करवाने की कृपा करें।

ऊना-धारी-चलाला-अमरेली-बाबरा-जसदन से चोटीला तक राष्ट्रीय राजमार्ग प्रस्तावित है जिसकी कुल लंबाई 280 किलोमीटर है। इस एनएच के निर्माण कार्य हेतु अनुमानित लागत 1981 करोड़ रुपये प्रस्तावित है। इस एन एच के निर्माण कार्य की प्रगति ना के बराबर है। इसके लिए तो अभी तक भूमि का अधिग्रहण हो पाया है और ही अन्य प्रकार का कोई निर्माण कार्य चल रहा है। इस राजमार्ग को लेकर वहां के निवासी बहुत ज्यादा आशान्वित हैं क्योंकि इस मार्ग के निर्माण के साथ ही क्षेत्र के लोगों का आवागमन बहुत सरल हो जायेगा और वहां रहने वाले लोगों के साथ-साथ इसका लाभ इस मार्ग पर यात्रा करने वाले लोगों को भी मिलेगा। इस एन एच के बन जाने से जूनागढ़-अमरेली-राजकोट जिले को जोड़ा जायेगा और बहुत ही कम समय में तीनों जिलों में पहुंचा जा सकेगा।

अतः मेरा निवेदन है कि इस एनएच के निर्माण कार्य हेतु जल्द से जल्द कोष आवंटन करवाया जाए ताकि अतिशीघ्र इसका निर्माण कार्य प्रारंभ किया जा सके।

***श्री भैरों प्रसाद मिश्र (बांदा):** निम्न अति महत्वपूर्ण विषयों को अगले सप्ताह की कार्यसूची में शामिल करने की कृपा करें।

1. उदयपुर-खजुराहो इन्टरसिटी एक्सप्रेस को मानिकपुर जंक्शन तक न बढ़ाने से यात्रियों को बहुत परेशानी होती है। अस्तु उक्त ट्रेन को यथाशीघ्र मानिकपुर जंक्शन तक वाया बांदा, चित्रकूट धाम तक बढ़ाया जाए। चित्रकूट धाम स्थित हवाई पट्टी से नियमित उड़ाने न शुरू

*Laid on the Table.

होने से हजारों यात्रियों को बहुत परेशानी होती है। अस्तु चित्रकूट धाम स्थित देवांगना हवाई पट्टी से दिल्ली एवं लखनऊ हेतु नियमित उड़ानें यथाशीघ्र शुरू की जाएं।

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet on Monday, the 12th March, 2018 at 11.00 a.m.

12 06 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 12, 2018/Phalgun 21, 1939 (Saka).
